## Annexure-6 Name of the corporate debtor: PALAVI DEALERS PRIVATE LIMITED Date of commencement of liquidation: 27-Nov-24 List of stakeholders as on: 25.06.2025

## List of operational creditors (other than Workmen, Emplo ees and Government Dues)

SI. No.	Name of creditor	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachme nt pending	Whether lien / attachme nt removed ?	Amount covered by guarante e	% share in total amount	Amount of contingen t claim	Amount of any mutual dues, that may be set off		Amount of claim under verificati on	Remarks, if any
1	Tata Motors Finance Ltd	-	-	3,19,43,571.00	Unsecured	disposal	(Yes/No) –	-	-	_	-	-	-	
2	V. Singhi and Associates	-	-	2,70,550.00	Unsecured	-	-	-	-	-	-	-	-	
Total				3,22,14,121.00										

Note:

As per Regulation 12 of the IBBI (Liquidation Process) Regulations, 2016, the Liquidator is required to make a public announcement in Form B of Schedule II within five days of his appointment. The public announcement shall:

• (a) call upon stakeholders to submit their claims or update the claims submitted during the Corporate Insolvency Resolution Process (CIRP), as on the liquidation commencement date;

 (b) provide the last date for submission or updation of claims, which shall be thirty days from the liquidation commencement date; and
(c) provide that if a stakeholder does not submit its claim during the liquidation process, the claim submitted by such stakeholder and duly collated by the Interim Resolution Professional or Resolution Professional during CIRP shall be deemed to have been submitted under section 38 of the Code.

In the present case, since no claims were received during the liquidation process, the claims submitted during CIRP and duly collated by the Resolution Professional have been considered for the purposes of liquidation in accordance with the above provision